CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.582/MP/2026 along with IA No. 193/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking extension of time for injection of infirm power into the grid, in terms of the approval dated 25.05.2026, under clause (b) of the Proviso to Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 15.1(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for the 200 MW wind capacity being developed by the Petitioner located in Kallam, Maharashtra.
Petitioner	:	Serentica Renewables India 4 Private Limited (SRI4PL)
Respondent	:	Western Regional Load Despatch Centre (WRLDC)
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, SRI4PL Shri Janmali Mainkala, Advocate, SRI4PL Ms. Anumeha Smiti, Advocate, SRI4PL Shri Tushar, WRLDC

Record of Proceedings

Learned counsel for Petitioner submitted that the present Petition seeks an extension of time for injection of infirm power up to 31.12.2026 to complete the charging and trial runs of its 11 WTGs (36.3 MW) forming part of the 200 MW Wind Capacity connected to Kallam PS. Learned counsel submitted that in compliance with the directions issued vide the Record of Proceedings dated 3.11.2026, the Petitioner has also filed an additional affidavit placing on record the various details relating to the FTC grant, capacity successfully charged within the validity of such grant, capacity for which extension is sought, the date up to which extension has been sought, etc.

2. Representative of the Respondent, WRLDC, while submitting that the reply was ready, sought liberty to file the same during the course of the day.

3. In response, learned counsel for the Petitioner submitted that the SCOD extension up to 31.12.2026, as allowed by APTEL vide the order dated 23.9.2026 in IA No. 626 of 2026, was fast approaching, and accordingly, prayed for an interim direction to WRLDC to allow the infirm power injection and testing of the above-mentioned WTGs, subject to the outcome of the present Petition.

4. Considering the above submissions, the Commission permitted the Respondent, WRLDC, to file its reply within three days with an advance copy to the Petitioner, who may file its rejoinder, if any, within two days thereafter. Regarding the Petitioner's request for interim directions, the Commission observed that the main Petition itself would be decided expeditiously.

5. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)